Notifications and Orders

(107) **Area for animals converted for residential use** - In exercise of the powers conferred under Section 4 of the Capital of Punjab (Development and Regulation) Act, 1952, the Chief Administrator, Union Territory, Chandigarh, hereby issue the following directions regarding allotment of sites for the purpose other than it is allotted under the Chandigarh Milk Colony Allotment of Sites Rules, 1975:

“The area meant for animals in respect of sites allotted under the aforesaid rules shall be allowed to be converted for residential use at a payment of Rs.1000/- per square yard or the Collector Rate, whichever is higher as conversion tax by the lessee.”

*(Sec Chandigarh Administration Gaz. (Extra) dated 23.1.2006 at page 52)*